

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-329(ND)/2017

IN THE MATTER OF:

M/s. Khanna Lubricants

.. PETITIONER

Vs.

Gulf Petronergy (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Sumesh Dhawan, Advocate


For the Respondents : -

ORDER

At the request of the Learned Counsel for the petitioner, the matter is posted for hearing on 19.9.2017 and the petitioner will take notice of the hearing on the Corporate Debtor at its registered office. Ld. Counsel for the petitioner will also take notice through E-mail in the E-mail id as provided in the Company's Master Data of the Corporate Debtor maintained by MCA.

List on 19.9.2017

Surjit
12.9.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)